

की रिपोर्ट 1977 में रख रहे हैं क्या इसी ढंग से एक साल लगा करेग रिपोर्ट तैयार कराने में ?

MR. DEPUTY CHAIRMAN: Shri H. M. Patel,

Reports (1976) and Accounts of the various Nationalised Banks, under the Banking and Companies Acquisition and Transfer of Undertakings) Act, 1970 and related papers

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, on behalf of Shri H. M. Patel, I beg to lay on the Table, under sub-section (8) of section 10 of the Banking and Companies (Acquisition and Transfer of Undertakings) Act, 1970, a copy each (in English and Hindi) of the following papers:—

(i) Annual Report on the working and activities of the Central Bank of India, for the year ended the 31st December, 1975, together with the Accounts and the Auditors' Report thereon.

(ii) Annual Report on the working and activities of the Bank of India, for the year ended the 31st December, 1975, together with the Accounts and the Auditors' Report thereon.

(iii) Annual Report on the working and activities of the Punjab National Bank, for the year ended the 31st December, 1975, together with the Accounts and the Auditors' Report thereon.

(iv) Annual Report on the working and activities of the Bank of Baroda, for the year ended the 31st December, 1975, together with the Accounts and the Auditors' Report thereon.

(v) Annual Report on the working and activities of the United Commercial Bank, for the year

ended the 31st December, 1975, together with the Accounts and the Auditors' Report thereon.

(vi) Annual Report on the working and activities of the Canara Bank, for the year ended the 31st December, 1975, together with the Accounts and the Auditors' Report thereon.

(vii) Annual Report on the working and activities of the United Bank of India, for the year ended the 31st December, 1975, together with the Accounts and the Auditors' Report thereon.

(viii) Annual Report on the working and activities of the Dena Bank, for the year ended the 31st December, 1975, together with the Accounts and the Auditors' Report thereon.

(ix) Annual Report on the working and activities of the Syndicate Bank, for the year ended the 31st December, 1975, together with the Accounts and the Auditors' Report thereon.

(x) Annual Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1975, together with the Accounts and the Auditors' Report thereon.

(xi) Annual Report on the working and activities of the Allahabad Bank, for the year ended the 31st December, 1975, together with the Accounts and the Auditors' Report thereon.

(xii) Annual Report on the working and activities of the Indian Bank, for the year ended the 31st December, 1975, together with the Accounts and the Auditors' Report thereon.

(xiii) Annual Report on the working and activities of the Bank of Maharashtra, for the year ended the 31st December, 1975, together with the Accounts and the Auditors' Report thereon.

(xiv) Annual Report on the working and activities of the Indian Overseas Bank, for the year ended the 31st December, 1975, together with the Accounts and the Auditors' Report thereon.

[Placed in Library. See No. LT-25/77 for (i) to (xiv)].

STATEMENT BY MINISTER

The Food Corporations (Amendment) Ordinance 1976

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): Sir, I beg to lay on the Table a statement (in English and Hindi) explaining the circumstances which necessitated immediate legislation by the Food Corporations (Amendment) Ordinance, 1976. [Placed in Library. See No. LT-62/77].

THE FOOD CORPORATIONS AMENDMENT) BILL, 1977

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): Sir, I beg to move for leave to introduce a Bill further to amend the Food Corporations Act, 1964.

The question was put and the motion was adopted.

SHRI PARKASH SINGH BADAL:
Sir, I introduce the Bill.

INTRODUCTION OF MINISTERS

THE LEADER OF THE HOUSE (SHRI LAL K. ADVANI): Sir, may I introduce some of my colleagues to the House?

1. Shri Mohan Dharia.
2. Shri Shanti Bhushan.

3. Shri Brijlal Verma.

4. Shri George Fernandes.

5. Prof. Madhu Dandavate.

6. Shri P. Ramachandran.

SHRI BHUPESH GUPTA (West Bengal): Sir, a little point. It is quite interesting. I have been noticing during the last two days perhaps—Mr. Advani being a member of the Cabinet but not being the Prime Minister, is introducing his colleagues. Now, Sir, this is a departure. I am not objecting to it, I am not concerned with it. But I must point out the humour. Now, he is introducing his colleagues to us . . .

AN HON. MEMBER: As the Leader of the House.

SHRI BHUPESH GUPTA: That also I will come to. I am bringing in good humour. Please understand. Normally, the practice has been that the Prime Minister comes and introduces his colleagues. This is the practice because he occupies first position among his colleagues. He brings his colleagues and introduces them to this House. This has been the practice. It has always been there. We have not even seen the Deputy Prime Minister—when Mr. Morarji Desai was the Deputy Prime Minister—coming and introducing any Minister. Mr. Advani, are you a prospective Deputy Prime Minister?

SHRI SUNDER SINGH BHANDARI (Uttar Pradesh): Mr. Gupta, he is the Leader of the House.

SHRI BHUPESH GUPTA: Leader of the House; I will come to that. When Shri Jawaharlal Nehru introduced his colleagues, he did not introduce them as the Leader of the House. When Mrs. Gandhi came to introduce her colleagues in this